



2026:AHC:27514

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1807 of 2026

Mahendra Pratap Singh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Girish Kumar Mishra, Hari Om Shukla
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Girish Kumar Mishra, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.

2. The writ petitioner had earlier approached this Court while filing Writ-A No.15847 of 2025, Mahendra Pratap Singh vs. State of U.P. seeking transfer from Kasganj to Bareilly while posted as Head Jail Warden. The claim of the writ petitioner stood negated by virtue of the order dated 04.12.2025 on the premise that the transfer which the writ petitioner has sought was beyond the cut off date, as specified in the transfer policy and in the ensuing transfer policy, the case of the writ petitioner would be considered.

3. At this stage, learned counsel for the writ petitioner confines his relief to the extent that a direction be issued for consideration in the ensuing transfer policy.

4. Sri Gaurav Singh, learned Standing Counsel on the other hand submits that the claim of the writ petitioner would be considered in the ensuing transfer policy, as soon as the transfer policy comes into force.

5. Considering the submissions so made across the Bar, interference is declined. The writ petition stands **disposed of** requiring the competent Committee to consider the grievance of the writ petitioner in light of the fact that the writ petitioner is to superannuate within a period of two years for transfer to his place of choice (Bareilly).

February 9, 2026

N.S.Rathour

(Vikas Budhwar,J.)